

the Ministry of Agriculture (Department of Rural Development)—Problem of Drinking water supply for Scheduled Castes and Scheduled Tribes in States and Union Territories.

(ii) Action taken Statements

SHRI K. D. SULTANPURI (Simla) : I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventeenth Report (Eighth Lok Sabha) on Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in Union Bank of India and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Fifth Report (Eighth Lok Sabha) in Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in National Textiles Corporation Limited with Special Reference to National Textiles Corporation (West Bengal, Assam, Bihar and Orissa) Limited.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventh Report (Eighth Lok Sabha) on Reservations for and employment

of Scheduled Castes and Scheduled Tribes in Rourkela Steel Plant.

- (iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Eighth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division) and Refineries and Pipelines Division.
- (v) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifteenth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Aluminium Company Limited.
- (iv) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Fifty Seventh Report on Special Component Plan for Scheduled Castes-Part-I.

12.09 hrs.

MATTERS UNDER RULE 377

[English]

- (1) Need to take steps to ameliorate the condition of Scheduled Castes and Scheduled Tribes in the country.

SHRI SOMNATH RATH (Aska) : Today after a little more than four decades of emancipation and incorporation of relevant safeguards in the Constitution of India, the position of Scheduled Castes and Scheduled Tribes continue to suffer